

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.406
IA/1285/ND/2024 IN IB/595/ND/2023

IN THE MATTER OF:

Canara Bank	...	Applicant
Versus		
Goodluck Carbon Private Limited	...	Respondent

Under Section 7of (IBC)

Order delivered on 13.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Abhishek Naik, Adv. Gulafsha Kureshi, Adv.
Tanya Raizada, Adv. Mojahid Karim Khan
For the Respondent : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv. Ankita
Bajpai and Adv. Shaurya Shyam

HYBRID HEARING (PHYSICAL & VC)

ORDER

This Tribunal vide order dated 04.03.2024, directed both the parties to file written submission which is already on Board. Learned Counsel for the Respondent seeks some more time to file additional written submission. Arguments heard. Orders **reserved**.

In the meantime, both the parties are at liberty to file additional written submission, if any within a week's time.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)